पर्यटन विकास निगम द्वारा संचालित भागरा--दिल्लो राजमार्गे पर स्थित भोजना लय में नाय, काफी, पेय पदार्थो क्ष्या क्रन्य खाद्य पदार्थों की क्या-क्या कीमन लें। आते है ; ग्रांर

(ख) भारत प्र्यंटन दिकास निगम के होटलों में स्थित भोजनालयों ग्रांर इस भोजनालय में लो जा रईत कीमतों के दीच प्रतिशतता के रूप में कितना ग्रन्तर है?

पर्यटन ग्रीर नागर विमानन संवालम में राज्य मंत्री (श्री खरशीव ग्रालम खान) : (क) ग्रीर (ख) ग्राई० टां० डां० सां० के कोसी रेस्तरां ग्रीर ग्राई० टीं० डों०सी० के दिल्ली स्थित होटलों के रेस्तराभ्रों में चार्ज की जाने वाली कीमतीं के बीच प्रतिशतता के रूप में अन्तर को दर्शनि वाला एक विवरण संलग्न है।[वेखिये परिजिप्ट CXXX. अनुपन्न संख्या 19]

Allotment of Vehicles to M.Ps., from Military Disposal Quota

1216. SHRIMATI PREMILABAI DA-JISAHEB CHAVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that members of Parliament are allotted vehicles from the military disposal quota;

(b) if so, what are the details of the procedure in this regard;

(c) whether Members of Parliament can recommena for the grant of such vehicles to the general public and

(d) if so, what are the details thereof?,

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) Each Member of Parliament is allotted, on his/her request, upto three vehicles, including one Ambassador Car Class VI, at a fixed price during the tenure of the House, for his/her bona-flde use. The request may be made by member cither through the Lok Sabha/R'ajya Sabba Secretarial or to the 'Ministry *at Defence* [direct, Except in the case of Ambassador Car, which is allotted from the Depot where it is available, other category of vehicles viz. Jeep/Jo.nga Motor Cycle, are allotted from the De-I pots of choice of an Honn'ble Member.

(c) No,, Sir.

(d) Does not arise;

Revision of O.T.A. Rates

1217. SHRIMATI PREMILABAI DA-JISAHEB CHAVAN: Will the Minister of FINANCE be pleased-to state:

(a) whether it is a fact that rates of overtime allowance for the staff car drivers of the Central Government have been revised in 1082-83;

(b) if so. what .are the rates at which the overtime allowance is being paid to them and since when;

(c) whether it is also a fact that the corresponding rates of overtime allowance far other Central Government employees have not been revised along with the staff car drivers and

(d) if So, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA); (a) and (b) The rates of Overtime Allowance in respect of Staff Car Drivers have been revised w.e.f. 23-12-1982. The rates of this allowance is given in the statement. (See *below*)

(c) and (d) The payment of Over- time Allowance to Stall Car Drivers is regulated by the provisions of Staff \cdot Car Rules, whereas the office staff and similarly placed staff are governed by separate set of rules/orders with rer gard to payment of O.T.A. Moreover, the nature of duties and hours- of work of the staff car drivers are different from those of office staff and similarly placed staff. Therefore, it is not appropriate to compare the two categories of employees in respect of payment of overtime allowance-.

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